

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 54152 of 2018-SM

(Arising out of order-in-appeal No. IND-EXCUS-000-APP-295-18-19 dated 29.10.2018 passed by the Commissioner (Appeals) Customs, Central Goods & Service Tax & Central Excise, Indore (M.P.)

M/s Colours Packaging Solutions India Appellant
18, SDA Compound
Nemawar Road, Palad, Indore.

VERSUS

Commissioner of Central Goods Respondent
and Service Tax and Central Excise,
P. B. No. 10, Manik Bagh Road
Manik Bagh Palace, Indore (M.P.)

APPEARANCE:

Shri Ankur Uppadhyay, Advocate for the appellant
Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51127/2021

DATE OF HEARING/DECISION: 10.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 21.10.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)